CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH, LUCKNOW.

Original Application No. 492 of 2018

This the 19th day of November, 2018

Hon'ble Mr. Devendra Chaudhry, Member-A

Gyani Singh, aged about 40 years, S/o late Sri Ram Raj Singh, R/o Village Uljapur, Post Sehlhumau, District Sitapur

.....Applicant

By Advocate: Sri Atul Dixit

Versus.

- 1. Union of India through Secretary to Department of Telecommunication, Government of India, Ministry of Communication, Sanchar Bhawan, New Delhi.
- 2. Bharat Sanchar Nigam Limited through its Chairman cum Managing Director, Sanchar Bhawan, New Delhi.
- 3. Chief General Manager, Telecom, U.P. (East) Circle, Lucknow.
- 4. Telecom District Manager, Bharat Sanchar Nigam Limited, Sitapur.

.....Respondents.

By Advocate: Sri G.S. Sikarwar

ORDER (Oral)

Heard the learned counsel for the applicant as well as learned counsel for the respondents at admission stage and perused the records.

- 2. At the outset, learned counsel for the applicant has submitted that the applicant has preferred a representation dated 17.11.2017 (Annexure A-13) has not yet been decided by the respondents and it would suffice to meet the ends of justice if the same may be considered and decided expeditiously. Learned counsel for the respondents submits that if the representation dated 17.11.2017 has not yet been decided, then in that case, he has nothing to add further with respect to claim of the applicant.
- 3. In sum, therefore, without going into the merits of the case, I feel that in the interest of justice disposing of this Original Application at admission stage itself can be best done by giving a direction to the

competent authority (respondent nos. 3/4) to consider and decide the representation dated 17.11.2017 of the applicant for appointment on compassionate ground by the concerned High Power Committee whenever it first convenes from the date of this order by passing a reasoned and speaking order in accordance with law and the decision so taken shall be communicated to the applicant forthwith. Liberty is granted to the applicant to approach this Tribunal again if he is not satisfied with the order so passed by the respondents on his representation above. No costs.

(Devendra Chaudhry) Member-A

Girish/-